

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): (a) to (c). The 8th Five Year Plan Schemes are yet to be finalised.

**Memorandum of Understanding Between Management and Employees of FACT**

8057. PROF. K.V. THOMAS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a memorandum of understanding was signed between the Management of the Fertilizers and Chemicals Travancore Limited and employees union;

(b) if so, the salient points of the memorandum of understanding;

(c) whether the Bureau of Public Enterprises has cleared this Memorandum of understanding; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA): (a) Minutes of the agreement regarding wage settlement was signed on 1.11.1989 between the management of Fertilizers and Chemicals Travancore Ltd. (FACT) and the ten recognised Unions representing workmen of FACT.

(b) The salient features of the wage settlement which is subject to the approval of the Government of India, are as follows:

- (i) A minimum basic pay of Rs. 1100 and the merger of Dearness Allowance (DA) upto 658 points of All India Consumers Price Index (Shimla series base 1960 = 100)

(ii) Introduction of slab system of fixed D.A.

(iii) Direct benefit ranging from a minimum of Rs. 210 to a maximum of Rs. 610 including the fixed D.A.

(iv) Increase in the House Rent Allowance, Conveyance Allowance etc.

(v) The wage settlement to be effective for a period of four years from 1.1.1988 to 31.12.1991.

(c) and (d). The Government of India cleared the wage settlement subject to the settlement being for a period of five years instead of four. It has been felt that since FACT's wage settlement confers almost similar benefits agreed in the case of Fertilizer Corporation of India Ltd. (FCI) - National Fertilizers Ltd. (NFL) Group of Companies, the FACT settlement should also have the same tenure.

[*Translation*]

**Gas Based Fertilizer Plants in M.P.**

8058. DR. LAXMINARAYAN PANDEY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received any request from Madhya Pradesh Government for setting up gas based fertilizer plants in the State;

(b) if so, the details thereof;

(c) whether the proposal has been cleared by Union Government; and

(d) if not, the reasons for delay and when it is likely to be cleared?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):

(a) No, Sir.

(b) to (d). Does not arise.

[English]

#### **Fish Development Projects in Orissa**

8059. SHRI RAVI NARAYAN PANI: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of fisheries development projects in Orissa and the profit earned by them during the last two years:

(b) whether Government propose to set up new fisheries development projects in Cuttack; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):

(a) The projects under implementation for fisheries development in Orissa with the Central assistance during 7th Plan were motorisation of traditional craft, introduction of improved beach landing craft for small fishermen, construction of fishery harbours, construction of fishing jettis, Fish Farmers' Development Agencies, Brackishwater Fish Farmers' Development Agencies, and Integrated Brackish-water Fish Farms Development Programmes. The projects mentioned above envisage assistance to fish farmers/fishermen, creation of infrastructural facilities and introduction of new technology for fish production in the State.

(b) and (c). The new fisheries development projects for implementation with Cen-

tral assistance during 8th Plan are yet to be finalised.

#### **Purchase of Phosphoric Acid from Morocco**

8060. SHRI ERA ANBARASU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a Moroccan firm has filed a case against the Government of India for more than 200 crores of rupees as damages for non purchase of phosphoric acid:

(b) if so, the details thereof; and

(c) at what stage the case stands at present?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):

(a) to (c). On 13.9.89, Indian Farmers Fertilizers Cooperative Limited (IFFCO) – the then coordinating agency for the import of phosphoric acid—received, on behalf of the user companies, a notice of suit from the International Chamber of Commerce—International Court of Arbitration, Paris, filed by Morocco Phosphate, Morocco claiming damages of US 160.474 million on the ground that huge losses were incurred by the OCP Morocco due to cancellation of a contract for supply of phosphoric acid by India. The case has since been withdrawn by OCP, Morocco and as at present there is no suit pending against India by OCP Morocco in respect of the purchase of phosphoric acid.

#### **Solution of Problems of Jummas**

8061. SHRI Y.S. RAJA SEK HAR REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Jumma leaders of the